

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Chief Justice's Secretariat)

ORDER

No. 1340

Dated 30-12-2021

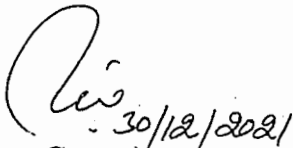
Consequent upon selection and appointment of Counsellor in the Family Court, Srinagar vide Order No. 1336 dated 30.12.2021, the following posting of the Counsellor is made in the interest of justice:-

1. Ms. Tabasum Farooq W/o Shri Hilal Ahmad Rather R/o Hariparigam, Batapora, Tehsil Awantipora, District Pulwama, Kashmir is appointed and posted as Counsellor against the substantive vacancy in the pay scale of L-7 (44900-142400) in the Family Court, Srinagar on probation initially for a period of two years which shall be liable to be confirmed only on successful completion of probation.

Note:-

- a) The new appointee is directed to join her place of posting within a period of 15 days from the date of receipt of this Order. In case the appointee fails to join within the stipulated period, in that event her appointment shall be deemed to have been cancelled without any further notice.
- b) The appointment shall be subject to verification of personal antecedents and the documents submitted by the candidate in support of her application form.
- c) The Presiding Officer before whom the new appointee has to join, is directed to get the character and antecedents of the new appointee verified from the Inspector General of Police, CID, Jammu & Kashmir.
- d) The new appointee is directed to give an undertaking before the Presiding Officer at the time of her joining in the shape of affidavit duly attested by the Judicial Magistrate 1st Class to the effect that in case any adverse report about her character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir in that event her appointment shall be deemed to be cancelled ab-initio and shall have no claim on her appointment.
- e) The salary of the new appointee is directed not to be drawn unless a satisfactory report in respect of (b) & (c) above is received by the concerned Presiding Officer.

By Order.


(Rajeev Gupta)
Principal Secretary to
Hon'ble the Chief Justice

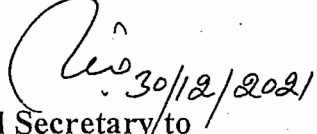
No. 571-501/PSy-520

Dated 30-12-2021

Copy to the:

1. Secretary to Hon'ble Mr. Justice Tahsi Rabstan.
2. Secretary to Hon'ble Mr. Justice Sanjeev Kumar.
...for information of their Lordships.
3. Registrar General, High Court of J&K and Ladakh at Jammu.
4. Registrar Vigilance, High Court of J&K and Ladakh at Jammu.

5. Pr. District & Sessions Judge, Srinagar.
...for information.
6. Family Court, Srinagar.
...for information and necessary action.
- ✓ 7. CPC, High Court Wing, Jammu for uploading the same in the High Court website.
8. Director Finance, High Court of J&K and Ladakh at Jammu.
...for information.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar.
...for information and necessary action.
10. Ms. Tabasum Farooq W/o Shri Hilal Ahmad Rather R/o Hariparigam, Batapora, Tehsil Awantipora, District Pulwama, Kashmir, for information and compliance.
11. Order File.


Principal Secretary/to
Hon'ble the Chief Justice